

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
SPECIAL BENCH (Video Conference)**

**CORAM: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, HYDERABAD BENCH, HELD ON 01.01.2021 AT 11:00 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB)No.200/7/HDB/2020
NAME OF THE COMPANY	Pacific Hospitals Pvt Ltd
NAME OF THE PETITIONER(S)	Omkara Assets Reconstruction Pvt Ltd
NAME OF THE RESPONDENT(S)	Pacific Hospitals Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

1. Matter taken up for hearing through video conference.
2. Mr. Y. Suryanarayana, counsel for the Financial Creditor/Petitioner and Mr. Muppiri Saran, counsel for the Respondent appeared through video conference.
3. Counsel for the Respondent stated that the Corporate Debtor had a discussion with the Petitioner for settling the matter at Mumbai on 29.12.2020.
4. Counsel for petitioner stated that the said talks for settling the matter have failed.
5. Counsel for the Respondent further stated that there was further discussion between the parties on 31.12.2020 and reply from Petitioners is awaited.
6. Counsel for the Petitioner is directed to get the instruction in this regard and submit the outcome of the discussions. In case, if the matter is settled, both sides are directed to file joint memo of settlement on the next date of hearing failing which both are directed to make their final submissions.
7. For hearing submissions, put up the matter on 22.01.2021.

ABINOD

MEMBER TECHNICAL

[Signature]

MEMBER JUDICIAL